

**DIVISION BENCH**

**ITEM NO.123**

**NATIONAL COMPANY LAW TRIBUNAL  
ALLAHABAD BENCH  
PRAYAGRAJ**

**CP (IB) No.419/ALD/2018**

**CORAM:**

- 1. SHRI PRAVEEN GUPTA,  
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,  
HON'BLE MEMBER (TECHNICAL)**

**Date of Order: 29<sup>th</sup> April, 2024**

**Attendance-Cum-Order Sheet of the Hearing.**

<b>NAME OF THE COMPANY</b>	<b>ANSAL PROPERTIES &amp; INFRASTRUCTURE LTD V/S JAIGANPATI INFRAPROJECTS PVT LTD</b>
<b>UNDER SECTION</b>	<b>9 IBC</b>

**COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:**

Ms. Megha Pandey, Proxy for  
Sh. Sanjiewa Shankhdhar, Adv.

*: For Operational Creditor*

NONE

*: For Corporate Debtor*

**ORDER**

- 1. None present for the Corporate Debtor today. However, Ld. Proxy Counsel, Ms. Megha Pandey is present through VC on behalf of the Operational Creditor, who states that the learned arguing counsel, Sh. Sanjiewa Shankhdhar is not available today, and therefore seeks a short accommodation.**
- 2. Let the matter be adjourned for further hearing on 11<sup>th</sup> June, 2024.**

**-Sd-  
(Ashish Verma)  
Member (Technical)**

**-Sd-  
(Praveen Gupta)  
Member (Judicial)**

**29<sup>th</sup> April, 2024**

*Kavya Prakash Srivastava  
(Stenographer)*